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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 116/2004 IN
OA NO. 3065/2002

This the 3rd day of June, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Usha Anand
2. D.N.K.Gawri
3. S.B.Mathur
4. Om Prakash
5. S.P.Khanna
6. H.L.Nagpal
7. S.C.Anand
8. V.Narayanan
9. G.P.Saxena
10. H.S.Bawa
11. A.K.Chhabra
12. R.K.Bhagi
13. Ashok Kumar Dua
14. Virander Anand
15. Anjula Bhattacharya
16. Gargi Gupta
17. Sushma Chawla

All working/retd. as Lecturers in different Polytechnics under
The Directorate of Training & Technical Education, Muni Maya
Ram Marg, Delhi-110088.

(Applicant No.1 in person)

Versus

1. Mrs. Shailaja Chandra
Chief Secretary
Government of National Capital Territory of Delhi
Indraprastha Sachivalaya,
I.P.Estate, New Delhi-110002.
2. Mr. R.S.Sethi
Principal SSecretary,
The Directorate of Training and Technical Education
Muni Maya Ram Marg,
Delhi-110088.

(By Advocate: Sh. George Paracken)

O R D E R (ORAL)

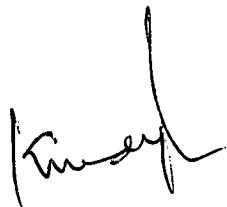
By Sh. V.K.Majotra, Vice Chairman (A)

Learned counsel for respondents has invited our
attention to Annexure R-1 dated 29.4.2004 which is an order
passed by the respondents in pursuance of directions of this
Court contained in order dated 3.10.2003 in OA-3065/2002.

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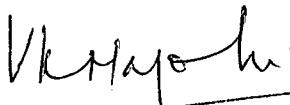
Respondents had been called upon to decide applicant's representation by a detailed and speaking order. Annexure R-1 is a detailed and speaking order passed by the respondents.

2. We have gone through the contents of this order. No contempt of Tribunal's direction is made out. CP is dismissed and notices to the respondents are discharged. Applicant shall have liberty to challenge Annexure R-1 in accordance with law.



(KULDIP SINGH)
Member (J)

'sd'



(V.K. MAJOTRA) 3/6/04
Vice Chairman (A)